

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

APPLICATION No. 32 OF 2022

BETWEEN

M/s. FOMRA HOUSING AND INFRASTRUCTURE
PVT LTD. Rep by its Managing Director Mr. Sharad
Fomra, No.18, AA Block, 3rd Street,
Anna Nagar, Chennai 600 040.

Complainant

AND

1. The Chairman, Tamil Nadu Pollution Control
Board, Guindy, Chennai
and 2 others

Respondents

TYPED SET FILED BY THE 3RD RESPONDENT

S. No.	Date	Description	Page No.
1	19/08/2013	Fire Service License from the Divisional Officer, Fire & Rescue Services, Chennai Suburban Division	1
2	21/08/2014	NOC from Department of Public Health and Preventive Medicine, Thiruvallur	2
3	September 2014	Report from Tahsildar to DRO conveying No Objection for grant of license	3-6
4	12/02/2016	License from Vanagaram Panchayat	7-8
5	16/03/2016	Report from RDO to DRO, Thiruvallur conveying No Objection for grant of license	9-12
6	04/05/2016	NOC from Commissioner of Police, Greater Chennai Police along with annexure	13-18
7	22/03/2023	ISO Certification for Trade of Acids and Chemicals for Industrial Use	19
8	16/02/2017	Proceedings of the District Magistrate and District Collector, granting License	20-25
9	2010	Schedule of License Fee of Chennai Corporation	26-34
10	2010	Ec- Sale deed document no.7815 of 2010 in favour of M/s. Fomra Housing & Infrastructure Pvt Ltd	35-36
11		Project completed status from TNRERA	37

Dated at Chennai on this the 25th day of September 2023.


COUNSEL FOR 3RD RESPONDENT

FIRE SERVICE LICENCE

(Under Section 13 of the Tamil Nadu Fire Service Act 1985 and with
Tamil Nadu Fire Service Rules 1990 Appendix III)

R.C.No. 8870/B1/2013

LICENCE NO : 1938 /2013

DATE : 19.08.2013

Licence is hereby granted under section 13 of the Tamil Nadu Fire Service Act 1985 for Selling / Storing / Processing / Pressing / Transporting of Fire Works / Crackers / Petroleum Items / LPG Gas Cylinder / Explosive / Other / items RESALE GODDOWN FOR ACIDS AND CHEMICALS

(mention whichever is applicable) within the jurisdiction of Ambattur Municipality / Panchayat / Corporation at the premises No: 1/1, CHETTIAR AGARAM SALAI, CHETTIYAR AGARAM, CHENNAI

Taluk / Town CHENNAI - 600095 District : Thiruvallur. Subject to the condition noted thereon and such other conditions as may be prescribed.

The above premises inspected by Assistant Divisional Officer, Chennai Suburban Division Mr.V.Elumalai on 14/08/2013. The Fire Fighting Equipments were found to be in position and so I recommend the issue of Licence [Signature]

CONDITIONS:

As per TamilNadu Fire Service Act 1985 Section 13 of Chapter II and appendix V of this Act.

1. This Licence is valid for ONE YEAR from the date of issue.
2. Regular Licence has to be obtained from the competent authority.
3. Fire & Life Safety Systems / arrangements have to be provided in accordance with the requirements of NBC Part IV Fire & Life Safety 2005.
4. All the Fire Safety Equipments / Systems provided in the premises should be given periodical care and maintenance.
5. If here is any deviation from the Govt. Rule and Act the Licence issued will stand Cancelled.
6. Fire Fighting trained employees / Personnel must be available in the premises to Operate the equipments / Systems

(Office seal with date)



[Signature]
16/8
DIVISIONAL OFFICER
FIRE & RESCUE SERVICES
CHENNAI SUBURBAN DIVISION
CHENNAI - 600 058
[Signature]

To.
Thiru / Tmt / M/s. GEE ENIM AAR CHEMICALS,
NO: 1/1, CHETTIAR AGARAM SALAI,
CHETTIAR AGARAM,
CHENNAI - 600 095.

DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE
NO OBJECTION CERTIFICATE

From
Dr. J.PRBHAKARAN, MBBS.,DPH.,DIH
Deputy Director of Health Services,
Thiruvallur.

To
THE DISTRICT REVENUE OFFICER
Thiruvallur District,
Thiruvallur.

D.Dis.No. 3977 /E2/2014 Date:21 /08 /2014

Str,

Sub: D & O Trade – PH &PM - TN Poisons Rules 2014 - Ambathur Taluk,
Thiruvallur District – Chettiyaragaram Village – No.1/4, Chettiyaragaram
Road, Chettiyaragaram, Vanagaram, Ambattur, -Storage and sales
of Poisonous Chemicals & Acids by M/s. Gee Emm Aar Chemical
Chettiyaragaram Village, Thiruvallur Dist- “No Objection Certificate”
issued- Reg.

Ref: 1.R.No. 11808/2014/V1. Dated 22.07.2014 of the District Revenue Officer,
Thiruvallur.
2.Inspection Report of the Block Health Supervisor, Govt.Primary Health
Centre, Porur, Dated 31.07.2014

---//---//---

As per the reference to the above letter cited and based on the inspection report of the Block Health Supervisor, Govt Primary Health Centre, Porur, the ‘NO OBJECTION CERTIFICATE’ from the Public Health point of view is hereby issued for the Storage and sales of Hydrochloric Acid, Sulphuric Acid, Nitric Acid, Sodium Hydroxide & Hydrofluoric Acid in the site situated at No. No.1/4, Chettiyaragaram Road, Chettiyaragaram, Vanagaram, Ambattur, Chennai-600 095. Ambathur Taluk and Thiruvallur District by M/s. Gee Emm Aar Chemical subject to the following conditions.

CONDITIONS:

- 1) Sufficient fire Pre- cautionary measures should be provided in the site.
- 2) First Aid Box should be kept ready to meet any contingencies in Loading & Storage Premises .
- 3) Necessary sanitation arrangements should be provided.

Copy To


Deputy Director of Health Services,
Thiruvallur

M/s. Gee Emm Aar Chemical ,

No.1/4, Chettiyaragaram Road, Chettiyaragaram, Vanagaram, Ambattur, Chennai-600 095

அனுப்புநர்
திரு.மா.அசோகன்.பி.ஏ.,
வட்டாட்சியர்,
மதுரவாயல்.

பெறுநர்
மாவட்ட வருவாய் அலுவலர்,
திருவள்ளூர்.

ந.க.2272/2014 /அ1 நாள்: 09.2014

அய்யா,

பொருள் நச்சு அமிலம் விற்பனை உரிமம் - திருவள்ளூர் மாவட்டம் - மதுரவாயல் வட்டம், 71, வானகரம் கிராமம், தி/ள்.Gee Emm Aar Chemical நிறுவனத்திற்கு - நச்சு அமிலம் விற்பனை உரிமம் கோரியது - அறிக்கை அனுப்புவது தொடர்பாக.

- பார்வை 1 தமிழ் நாடு அரசிதழ் வெளியீடு எண்:641, நாள்-21.03.2014.
- 2 தி/ள்.Gee Emm Aar Chemical நிறுவனத்தின் மனு நாள்.25.06.2014.
- 3 திருவள்ளூர் மாவட்ட வருவாய் அலுவலரின் கடிதம் ந.க.11808/2014/வி1 நாள்.22.07.2014
- 4 மதுரவாயல் குறுவட்ட வருவாய் ஆய்வாளரின் அறிக்கை உ.மு.எண்.582/2014 நாள்.03.09.2014

திருவள்ளூர் மாவட்டம், மதுரவாயல் வட்டம், 71, வானகரம் கிராமம், எண்.1/4, P.H.ரோடு, என்ற முகவரியில் இயங்கிவரும் தி/ள்.Gee Emm Aar Chemical கம்பெனி நிர்வாகி திரு.G.முத்துரத்தினம் த/பெ.M.கணபதிதேவர் என்பவர் நச்சு அமிலம் விற்பனை செய்ய உரிமம் கோரி மனு செய்ததை தொடர்ந்து விசாரணை செய்து எனது அறிக்கையினை கீழ்க்கண்டுகள்வாறு சமர்ப்பிக்கிறேன்.

சென்னை-95, 71,வானகரம் கிராமம், எண்.1/4, P.H.ரோடு, என்று முகவரியில் தி/ள்.Gee Emm Aar Chemical கம்பெனி அலுவலகம் அமைந்துள்ளது. மனுதாரர் திரு.G.முத்துரத்தினம் த/பெ.M.கணபதிதேவர் என்பவர் எண்.1/1, செட்டியர் அகரம் மெயின் ரோடு, வானகரம் என்ற முகவரியில் தி/ள்.Gee Emm Aar Chemical கம்பெனி கடந்த 3 ஆண்டுகளாக வாடகை இடத்தில் இயங்கி வருகிறது.

From
Mr. Ma. Ashokan, B.A.,
Tahsildar
Maduravayal

To
District Revenue Officer
Thiruvallur

Na.ka.2272/2014/A1 dated 04/09/2014

Sir,

Sub: Licence of sale -Tiruvallur District- Maduravayal Circle –
Vankaram Village to Mr. Gee Emm Aar Chemical– regarding a
report request for license to sell poisonous acid

Ref: 1. Tamilnadu Gazette issue No.641 dated 21/03/2014

2. Petition of Gee Emm Aar Chemical Co. dated 25/06/2014

3. Letter from District Revenue Officer, Thiruvallur
No.K.11808/2014/V1 dated 22/07/2014

4. Report of Revenue Inspector Report, Maduravoyal, UMU
No.582/2014 dated 03/09/2014

Inspection report regarding the report of Mr. G. Muthurathanam son of Mr.
M. Ganapathidevar, M/s. Gee Emm Aar Chemical Company operating at No.1/4,
P.H. Road, Vanakaram Village, 71, maduravayal Circle, Thiruvallur District, for
sale of toxic acid.

M/s. Gee Emm Aar Chemical company is located at No.1/4, P.11.Road, 71
Vanagaram Village, Chennai – 95, 71, Petitioner Mr. G. Muthurathanam SON OF
Mr. M. Ganapathidevar is operating the M/s. Gee Emm Aar Chemical , rented
premises at No.1/1, Chettiar Agaram Main Road, Vanagaram, for the last 3 years.

The extent on which the company is operating is situated the said Chettiar
Agaram Village of Vanakaram belonged to Mr. Amarnath son of Mr. Pachaiyappan
resided the petitioner. He has also submitted a copy of the lease agreement and
attached a copy of the electrical connection.

The Petitioner has stated in his affidavit that he is procuring 1. Hydrochloric acid 42 MT , 2. Sulfuric acid, 3 Nitric acid, 4. Sodium hydroxide acid (NAOH), 5. Hydrofluric acid in plastic drums from larger companies, store it and distribute to small companies. 6 people are working in this company. Attendance register is maintained for them. For their safety they are provided with gloves, shoes mask etc, and among them no person below 18 years of age is employed near this type of acid storage drums. No flammable materials, sales tax and income tax are being paid by this company, The petitioner has stated in his testimony that no license has been obtained before this and as per the instructions of the court, a notice has been affixed and the above mentioned poisonous acid is being sold only to persons who have proper proof of use under the provisions of the government law. Therefore, I humble request that the said Mr. Gee Emm Aar Chemical company may be granted license to sell toxic acid.

Yours truly

Tahsildar
Maduravayal

Copy

Reference is made to
Revenue Divisional officer,
Ambathur for Information

வானகரம் ஊராட்சி

வில்லிவாக்கம் ஊராட்சி ஒன்றியம்,

திருவள்ளூர் மாவட்டம். 12/2/2016

கைத்தொழில்களுக்கும் தொழிற்சாலைகளுக்கும் லைசென்ஸ்

Licence for Industries and Factories

நெ. No. 0034

தேதி
Date: 12/2/2016

லைசென்ஸ்தாரர் தீரு :
Licences Sri G. சுகீந்திரன்

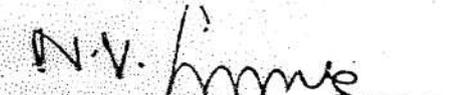
முகவரி :
Address : 1/4 PH ரோடு, வானகரம்
சென்னை - 95

வர்த்தகம் அல்லது வியாபாரம் செய்யும் இடம் :
Place of trade or Business 1/4 PH ரோடு
வானகரம், சென்னை - 95.

இன்ன காரியத்துக்கானவென்பது :
For Purpose "G.M.R. CHEMICALS"

கால அளவு :
Period 2016-17


ஊராட்சி
செயலர்


தலைவர், மற்றும் செயல் அலுவலர்
வானகரம் ஊராட்சி

VANAGARAM PANCHAYAT

Villivakkam Panchayat Union

Thiruvallur District

License for Industries and Factories

No. 0034

Date: 12/2/2016

Licensee	Mr. G. Muthurathnam
Address	1/4, PH Road, Vanagaram, Chennai -95
Place of trade or Business	1/4, PH Road, Vanagaram, Chennai -95
What it is for/For Purpose	" G.M.R. Chemicals"
Duration/Period	2016-17
Panchayat Secretary	Chairman and Executive Officer Vanakaram panchayat

விடுநர்

பெறுநர்

திரு. வீ. வீரப்பன், பி.எஸ்சி., எம்.ஏ.,
வருவாய் கோட்ட அலுவலர்,
அம்பத்தூர்.

மாவட்ட வருவாய் அலுவலர்,
திருவள்ளூர்.

ந.க.656/2016/அ1, நாள்:16.03.2016

அய்யா,

பொருள்: நச்சு அமிலம் விற்பனை உரிமம் - திருவள்ளூர் மாவட்டம் -
மதுரவாயல் வட்டம் எண்.71, வானகரம் கிராமம் - தி/ள். Gee
Emm Aar Chemical நிறுவனத்திற்கு நச்சு அமிலம்
விற்பனை உரிமம் கோரியது - அறிக்கை அனுப்புதல்
தொடர்பாக.

பார்வை: வட்டாட்சியர், மதுரவாயல் ந.க.2272/2014/அ1
நாள்.03.12.2014.

திருவள்ளூர் மாவட்டம், மதுரவாயல் வட்டம் எண்.71, வானகரம் கிராமம், எண்.1/4, P.H ரோடு என்ற முகவரியில் இயங்கிவரும் தி/ள். Gee Emm Aar Chemical நிறுவனத்தின் உரிமையாளர் திரு. G.முத்துரத்தினம் த/பெ.கணபதிதேவர் என்பவர் நச்சு அமிலம் விற்பனை செய்ய கோரி மனு செய்தது தொடர்பாக, விசாரணை செய்து வட்டாட்சியர், மதுரவாயல் தனது அறிக்கையினை பார்வையில் கண்டவாறு சமர்ப்பித்துள்ளார். அதன் பேரில் நாள் 08.03.2016 அன்று புலத்தணிக்கை மற்றும் புல விசாரணை மேற்கொண்டு எனதறிக்கையினை கீழ்க்கண்டவாறு பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

2) சென்னை-95, எண்.71, வானகரம் கிராமம், எண்.1/4, P.H ரோடு என்ற முகவரியில் இயங்கிவரும் தி/ள். Gee Emm Aar Chemical நிறுவனம் அமைந்துள்ளது. மனுதாரர் திரு. G.முத்துரத்தினம் த/பெ.கணபதிதேவர் என்பவர் எண். 1/1, செட்டியார் அகரம் மெயின் ரோடு, வானகரம் என்ற முகவரியில் தி/ள். Gee Emm Aar Chemical கம்பெனி கடந்த 3 ஆண்டுகளாக வாடகை இடத்தில் நடத்தி வருகிறார்.

மேற்படி நிறுவனம் இமைந்துள்ள இடம் மேற்படி செட்டியார் அகரம் கிராமத்தில் திரு. அமர்நாத் த/பெ.பச்சையப்பன் என்பவரிடமிருந்து வாடகை ஒப்பந்தம் செய்து அதனின் நகலினையும் சமர்ப்பித்துள்ளார் மற்றும் மின் இணைப்பு நகல் இணைத்துள்ளார்.

மனுதாரர் மேற்படி கம்பெனியில் பிளாஸ்டிக் டிரம்களில் ஹைட்ரோகுளோரிக் அமிலம் 42MT, சல்பியூரிக் அமிலம், நைட்ரிக் அமிலம், சோடியம் ஹைட்ரோசைடு அமிலம், ஹைட்ரோ புளோரிக் அமிலம் ஆகியவைகளை பெரிய நிறுவனத்திடமிருந்து பெற்று இங்கு சேமித்து வைத்து சிறிய நிறுவனங்களுக்கு விற்பனை செய்வது வருவதாகவும் வாக்குமூலத்தில் தெரிவித்துள்ளார். மேற்படி நிறுவனத்தில் 5 நபர்கள் பணிபுரிவதாகவும், அவர்களுக்கு வருகைப்பதிவேடு

மேற்கொள்வதாகவும், பாதுகாப்பு கருதி கையுறை, காலணி மாஸ்க் (முகமுடி) போன்றவை வழங்கப்பட்டு வருகிறார்கள். இவர்களில் 18 வயதிற்கு குறைவான இளம் வயதினர் பணியில் அமர்த்தப்படவில்லை. இந்த வகையான அமிலம் சேமிப்பு டிரம்களின் அருகில் எளிதில் தீப்பற்ற கூடிய பொருட்கள் ஏதுமில்லை. இந்த நிறுவனம் தொடர்பாக விற்பனைவரி, வருமானவரி செலுத்தி வருகிறார். மனுதாரர் இதற்கு முன்பு இது தொடர்பாக உரிமம் எதுவும் பெறவில்லை என்றும், மனுதாரர் உச்சநீதிமன்றம் அறிவுறுத்தலின்படி அறிவிப்பு நோட்டீஸ் ஒட்டப்பட்டுள்ளதாகவும், அரசு சட்ட விதிகளுக்குட்பட்டு உரிய ஆவண ஆதாரம் உள்ள நபர்களுக்கு மட்டுமே மேற்குறித்த நச்சு அமிலம் விற்கப்பட்டு வருவதாகவும், விசாரணை அடிப்படையில் வாக்குமூலம் அளித்துள்ளார். தீயணைப்பு கருவிகள் உள்ளது. சுகாதாரத்துறை, மாநகராட்சி தொழில் சான்று, வீட்டுவரி சான்று பெற்றுள்ளார்.

எனவே, மேற்படி தி/ள். Gee Emm Aar Chemical என்ற நிறுவனம் நச்சு அமிலம் விற்பனை உரிமம் வழங்கலாம் என்பதை பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

தங்கள் உண்மையுள்ள,



16.3.2016
வருவாய் கோட்ட அலுவலர்,
அம்பத்தூர்.

16.3.2016

இணைப்பு: மேற்படி

From
Mr. V. Veerappan, B.Sc. M.A.,
Revenue Divisional Officer,
Ambathur

To
District Revenue Officer
Thiruvallur

Na.ka.656/2016/A1 dated 16/03/2016

Sir,

Sub: Licence of sale-Tiruvallur District- Maduravayal Circle – No.71, Vankaram Village D/S. In connection with the submission of a report on the request for license to sell toxic acid to Mr. Gee Emm Aar Chemical company.

Ref: District collector Maduravaya, Na.ka.2272/2014/A1 dated 04/09/2014

The Tahsilar, Maduravayal, has filed his report cited of ref above, on the application for licence. Thiruvallur District, Maduravayal circle No.71, Vanakaram Village, No.1/4, P.H. Road, Tiruvallur, has investigated and submitted his report Mr. G. Muthurathanam son of Mr. Ganapathidevar owner of M/s. Gee Emm Aar Chemical company, requesting to sell toxic acid. Accordingly, I have conducted a filed inspection and investigation on 08.03.2016 and hereby submit my report as follows.

2. M/s. Gee Emm Aar Chemical, operating at No.1/4, P.H. Road, No.71, Vanakaram Village, Chennai – 95. The Petitioner Mr. G. Muthurathanam Mr. M. Ganapathidevar at No.1/1, Chettiar Agaram Main Road, Vanagaram Mr. Gee Emm Aar Chemical. The company has been operating in rented premises for the last 3 years.

3. He has also submitted a copy of the lease agreement from Mr. Amarnath s/o Pachaiyappan at the said Chettiar Akaram Village where the said company is located and has attached a copy of the electricity connection.

4. The petitioner has also stated in the affidavit that the said company is storing 42MT of Hydrochloric acid, Sulfuric acid, Nitric sodium Hydroxide acid, Hydro Fluoric acid in plastic drums from a big company and selling to small companies.

5. That the persons are working in the said establishment and their attendance record. 5 people are working in this company. Attendance register is maintained for them. For their safety they are provided with gloves, shoes, mask etc, and among them no person below 18 years of age is employed. He is paying sales tax and income tax in relation to this company. The petitioner has not obtained any license in this regard before, the petitioner has given a statement on the basis of investigation that a notification notice has been affixed as per the instructions of the supreme court and that the above toxic acid is being sold only to persons having proper documentary evidence as per the provisions of the Government Act. Fire fighting equipment is available. Licence/NOC , Health Department, Trade Union for corporation and Property Tax certificate.

Therefore the said M/s. Gee Emm Aar Chemical may be issued license to sell toxic acid.

Yours truly

Revenue Divisional Officer,
Ambathur
16/3/2015

Encl: As above

Re.No.E4(1)/173/20385/2016
NOC No.01/2016

**Greater Chennai Police Office,
 Vepery, Chennai -7.**

Dated: 04.05.2016

NO OBJECTION CERTIFICATE-ISSUED

- Sub:** Greater Chennai Police - No Objection Certificate for issue of Poison Licence to M/s. Gee Emm Aar Chemicals, No.1/4, P.H. Road, Vanagaram, Road, Chennai-95 - Issued.
- Ref:** Letter No.11808/2014/M3. dated 18.02.2016 of the District Collector, Thiruvallur District.

▲▲▲

No Objection Certificate from Police point of view is issued in connection with granting of Poison Licence to Thiru Muthurathinam, the proprietor of M/s. Gee Emm Aar Chemicals, No.1/4, P.H. Road, Vanagaram, Chennai-95 for storage and sales of Acid and Chemicals at No.1/1, Chetiyar Agaram Road, Vanagram, Chennai-95 by the said proprietor subject to the condition that the conditions/guidelines given by the Fire and Rescue Services Department and Department of Public Health and Preventive Medicine should be adhered to without any deviation.

**Sd/- Ashutosh Shukla,
 Commissioner of Police,
 Greater Chennai Police.**

To

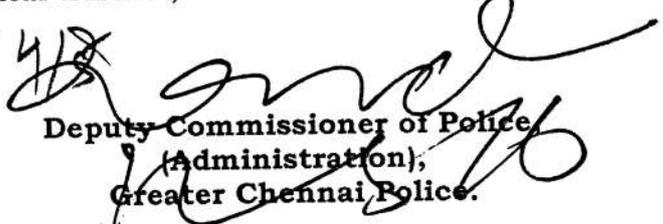
**The District Collector,
 Thiruvallur District,
 Thiruvallur.**

Copy to: Thiru Muthurathinam, the proprietor,
 M/s. Gee Emm Aar Chemicals, No.1/4, P.H. Road, Vanagaram,
 Chennai-95.

Copy to: The Joint Commissioner of Police, West Zone, Greater Chennai Police.

Copy to: The Deputy Commissioner of Police, Ambattur District, Greater Chennai Police.

//t.c.f.b.o.//


**Deputy Commissioner of Police,
 (Administration),
 Greater Chennai Police.**

8

காவல்துறை

அனுப்புநர்:

சந்தோஷ்குமார், இ.கா.ப.,
காவல் இணை ஆணையாளர்,
மேற்கு மண்டலம், அம்பத்தூர்,
சென்னை-58.

பெறுநர்:

காவல் ஆணையாளர்,
சென்னை பெருநகர காவல்,
வேப்பேரி, சென்னை-7.

ந.க.எண். /472/7410/உரிமம்/மே.ம/2016 நாள்: 04.2016

அய்யா,

பொருள்: சென்னை பெருநகர காவல் - மேற்கு மண்டலம் - புதிய நச்சு உரிமம் - நச்சுப் பொருள் சட்டம் மற்றும் விதிகள் 1919 - திருவள்ளூர் மாவட்டம் - அம்பத்தூர் வட்டம் - தி/ள். GMR கெமிக்கல் உரிமையாளர் திரு. G. முத்தூரத்தினம் என்பவர் உரிமம் - கோரியது - அறிக்கை சமர்ப்பித்தல் - தொடர்பாக.

பார்வை: தி/ள். GMR கெமிக்கல் நிறுவனத்தின் விண்ணப்பம்.

2) திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் அலுவலக ந.க.எண். 11808/2014/ எம்.3 நாள்: 18.02.2016.

3) சென்னை பெருநகர காவல் அலுவலக குறிப்பாணை எண். இ4/173/20385/16 நாள்: 24.03.2016.

பார்வையில் குறிப்பிட்ட கடிதத்தின்பால் தங்கள் கவனம் ஈர்க்கப்படுகிறது.

2) மனுதாரர் திருவள்ளூர் GMR கெமிக்கல்ஸ் நிறுவனம் புதிய நச்சுப் பொருள் உரிமம் கோரிய மனுவானது தமிழ்நாடு அரசிதழ் வெளியீடு எண். 641, நாள் 21.03.2014ன் படி விசாரணை செய்யப்பட்டு கீழ்க்கண்ட அறிக்கை சமர்ப்பிக்கப்படுகிறது.

3) மனுதாரர் திரு. G. முத்தூரத்தினம் த/பெ. திரு. கணபதி தேவர் என்பவர் எண். 1/4, P.H. ரோடு, வானகரம், சென்னை - 95. என்ற முகவரியில் அலுவலகமும். மேலும், எண்.1/1, செட்டியார் அகரம், வானகரம், சென்னை - 95, என்ற முகவரியில் தி/ள். GEE EMM AAR கெமிக்கல் நிறுவனம் என்ற பெயரில் நச்சு அமிலம் சேமித்து வைக்கும் குடோன் அமைத்து அமர்நாத் என்பவரிடம் கடந்த 4 ஆண்டுகளுக்கு வாடகை ஒப்பந்தம் செய்துள்ளார். மேற்படி, இடத்தில் மனுதாரர் நச்சு அமிலம் விற்பனை செய்ய பொது சுகாதார துறை, தீயணைப்பு துறை. தாசில்தார் ஆகியோர் தடையில்லா சான்று வழங்கியுள்ளனர். மேற்படி Gee Emm AAR கெமிக்கல் கம்பெனி மீதும் மற்றும் மனுதாரர் மீதும் காவல் நிலையத்தில் எதிர்மறை குறிப்புகள் ஏதுமில்லை. எனவே, மேற்படி மனுதாரர் மனுவில் குறிப்பிட்டுள்ள இடத்தில் Gee Emm AAR கெமிக்கல் கம்பெனி நச்சுப் பொருள் சட்ட விதிகளின்படி நச்சு அமிலம் வைத்து விற்பனை செய்ய புதிய நச்சு உரிமம் வழங்க காவல் துறை சார்பில் எவ்வித ஆட்சேபமும் இல்லையென சிபாரிசு செய்யப்படுகிறது.

தங்கள் உண்மையுள்ள,

5-12
27/4/16

காவல் இணை ஆணையாளர்,
மேற்கு மண்டலம், சென்னை-58.

நகல் : மாவட்ட ஆட்சியர், திருவள்ளூர் மாவட்டம். திருவள்ளூர்.

26/4/16 26/4/16

POLICE DEPARTMENT

From
Mr. Santhosh Kumar, I.P.S
Joint Commissioner of Police
West Zone, Ambathur,
Chennai - 58

To
Commissioner of Police,
Chennai city,
Veppery, Chennai -7.

Na.Ka.No./472/7410/Licence/M.M/2016 Date: 04/2016

Sir,

Sub: Greater Chennai - West Zone – New toxic licence –Poisons Act and Rules 1919-Tiruvallur District District Ambathur Taluk M/s. GMR Chemical owner Mr. G. Muthurathnam License- Requested – Regarding submission of report

Ref: 1. Application of GMR chemical company
2. Tiruvallur District Collector's office No.11808/2014/M3 dated 18/02/2016
3. Chennai Metropolitan Police Office Memorandum No.E4/173/20385/16: 24.03.2016

Their attention is drawn to the letter cited above.

2. Petitioner Thiruvallur GMR Chemicals company application seeking new toxic substance license has been investigated as per Tamil Nadu Gazette Publication No.641, dated 21.03.2014 is investigated and the following report is submitted.

3. Petitioner Mr. G. Muthurathnam son of Mr. Ganapathidevar, having office at No.1/4, P.H. Road, Vanakaram, Chennai, godown at No.1/1, Chettiar Akaram, Vanakaram, Chennai -95. In the name of M/s. Gee Emm Arr Chemical Company, for storage of a toxic acid on the premises leased from Amarnath for the last 4 years. Further the petitioner has obtained NOC from the Public Health Department, Fire Department. Tahsildar. Further there is no complaint in the police station against the said M/s. Gee Emm Arr Chemical and the petitioner. Therefore, it is recommended that there is no objection on behalf of the Police Department grant of new license to sell poison acid to Gee Emm Aar Chemical

Company as per the provisions of the Poisons Act at the place mentioned in the said petitioner's petition.

Yours truly

Joint Commissioner of Police
West Zone, Chennai -58

Copy : District Collector, Tiruvallur District, Tiruvallur

T4 மதுரவாயல் காவல் நிலையம்

பணிந்தனுப்பப்படுகிறது.

அய்யா,

பொருள் :- சென்னை பெருநகர காவல் -- GMR கெமிக்கல் நிறுவனம் புதிய நச்சு அமிலம் வைத்து விற்பனை செய்ய உரிமம் கோரியுள்ளது - விசாரணை அறிக்கை சமர்ப்பித்தல் சம்பந்தமாக.

Ref :- ந.க. எண். உரிமம்/மே.ம./472/7410/2016 Dt. 31.03.16
C. No. 01 / ஆய்வாளர் T4 கா.நி./உரிமம்/2016

பார்வையில் கண்ட GEE EMM AAR Chemical நிறுவனத்தின் சார்பாக திரு. முத்துரத்தினம், த/பெ, கணபதி தேவர் என்பவர் நெ. 1/4. P.H. ரோடு, வானகரம், சென்னை - 95 என்ற விலாசத்தில் அலுவலகமும், நெ. 1/1, செட்டியார் அகரம், வானகரம், சென்னை - 95 என்ற விலாசத்தில் நச்சு அமிலம் சேமித்து வைக்கும் குடோன் அமைத்து நச்சு அமிலம் சப்ளை செய்யவும் உரிமம் கோரி விண்ணப்பித்துள்ளது சம்பந்தமாக மேற்படி நச்சு அமிலம் சேமிக்கும் இடம் நேரிடையாக சென்று விசாரணை செய்து கீழ்க்கண்ட விவரங்கள் சமர்ப்பிக்கப்படுகிறது.

மனுதாரரின் GEE EMM AAR Chemical குடோன் அமைந்துள்ள இடமானது நெ. 1/1. செட்டியார் அகரம் ரோடு, வானகரம், சென்னை - 95 என்ற விலாசத்தில் அமைந்துள்ளது. மேற்படி இடத்திற்கு செட்டியார் அகரம் கிராமத்தை சேர்ந்த அமர்நாத் என்பவரிடம் நான்கு வருடங்களுக்கு வாடகை ஒப்பந்தம் செய்துள்ளார். மேற்படி இடத்தில் மனுதாரர் நச்சு அமிலம் விற்பனை செய்ய பொது சுகாதார துறை, தீயணைப்பு துறை, தாசில்தார் ஆகியோர் தடையில்லா சான்று வழங்கியுள்ளனர். மேற்படி Gee Emm AAR Chemical கம்பெனி மீதும் மற்றும் மனுதாரர் மீதும் இக்காவல் நிலையத்தில் எதிர்மறை குறிப்புகள் ஏதுமில்லை எனவே மேற்படி மனுதாரர் மனுவில் குறிப்பிட்டுள்ள இடத்தில் Gee Emm AAR Chemical கம்பெனி, நச்சுப் பொருள் சட்ட விதிகளின்படி நச்சு அமிலம் வைத்து விற்பனை செய்ய உரிமம் வழங்க ஆட்சேபனை இல்லை என்பதை தெரிவித்துக் கொள்ளப்படுகிறது.

காவல் ஆய்வாளர்

T4 மதுரவாயல் காவல் நிலையம்.

01.04.2016

T4 MADURAVAYAL POLICE STATION

Respectfully submitted.

Sir,

Sub: Chennai Metropolitan Police GMR Chemical – has applied for license to sell new poisonous acid regarding submission of inquiry report

Ref: Na.Ka.No.License/may/472/7410/2016 dated 31/03/2016
C.No.1/Inspector T4 G.N/License/2016

With regard to the application of M/s. Gee Emm Aar Chemical Company, having office at No.1/4, P.H. Road, Vanakaram, Chennai -95. The petitioner Mr. Muthurathnam son of Mr. Ganapathidevar, at 1/1, Chettiar Akaram, Vanakaram, Chennai, has applied for a license to set up a toxic acid storage and supply toxic acid.

The Gee Emm Arr Chemical godown of the petitioner is situated at No.1/1, Chettiar Akaram, Vanakaram, Chennai, has entered into a lease agreement for the said place with Amarnath of Chettiar Akaram Village for four years. The Public Health Department, Fire Department and Tahsildar have given no objection to the petitioner selling poisonous acid and the said place. There is no negative reference in this police station against the said M/s. Gee Emm Arr Chemical Company and the petitioner, therefore it is informed that there is no objection to grant license to M/s. Gee Emm Arr Chemical Company to sell poisonous acid as per the provisions of the Poisonous Substances Act at the place mentioned by the petitioner in the petition.

4 Maduravayal Police Station

01.04.2016

This is to Certify that the Management System of

GEE EMM AAR CHEMICAL

OFFICE: NO. 1/4, P.H.ROAD, VANAGARAM, CHENNAI – 600095, TAMIL NADU, INDIA.

GODOWN: NO. 1/1, CHETTIARAGARAM MAIN ROAD, CHETTIARAGARAM,
VANAGARAM, CHENNAI – 600095, TAMILNADU, INDIA.

has been found to conform to the Quality Management System standard:

ISO 9001:2015

This certificate is valid for the following scope of operations:

TRADING OF ACIDS AND CHEMICALS FOR INDUSTRIAL USE

Certificate No.: 09110865A

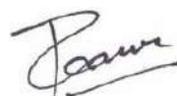
<u>Date of initial registration</u>	<u>Date of this Certificate</u>	<u>Surv. audit on or before/ Certificate expiry</u>	<u>Recertification Due</u>
22 March 2023	22 March 2023	21 March 2024	21 March 2026

Accreditation

This Certificate remains valid subject to satisfactory surveillance audits.



ICL/FM-001/REV06

Director



For verification and updated information concerning the present certificate visit to www.iclcert.com

This certificate is property of Integral Certification (P) Ltd. and shall be returned immediately when demanded.

Integral Certification (P) Ltd.

301, U-60 (3rd Floor), Shakar Pur, Laxmi Nagar, Delhi-110092

E-mail: info@iclcert.com Website: www.iclcert.com

Contact No. : +91-9319332223

PROCEEDINGS OF THE DISTRICT MAGISTRATE AND DISTRICT COLLECTOR,
TIRUVALLUR DISTRICT

PRESENT : Tmt.E.SUNDARAVALLI, I.A.S.,

R.Dis.11808/2014/M3

Dated:16.02.2017.

Sub : Poison Act and Rules – Tiruvallur District – Madhuravoyal Taluk- M/s. Gee Emm Aar Chemical – Applied for the grant of a licence to possess and sale poisons – Granted – Order issued.

- Ref :
1. Application from M/s.Gee Emm Aar Chemical, No.1/4, P.H.Road, Vanagaram, Chennai-95 Dated.16.06.2014.
 2. This office letter even no. dated.18.02.2016.
 3. Assistant District Officer, Fir and Rescue Services Department, Chennai city central District, Kilpauk, Chennai-10 Licence No.7630/B1/2016 Dt.11.08.16.
 4. Deputy Director of Health Services, Tiruvallur letter D.Dis.No.3977/E2/2014 Dated.21.08.2014.
 5. Commissioner of Police, Greater Chennai Police letter Rc.No.E4(1)/173/20385/2016 Dt.04.05.2016.
 6. Tahsildar, Madhuravoyal letter Rc.No.2272/2014/A1 Dt.03.12.2014.
 7. Revenue Divisional Officer, Ambattur letter Rc.No.656/2016/A1 Dt.16.03.2016.

ORDER :

M/s.Gee Emm Aar Chemical, No.1/4, P.H.Road, Vanagaram, Chennai-95 has applied licence in under Tamil Nadu Poison (Regulation of Possession and sale) Rule 2014 for the shop of M/s.Gee Emm Aar Chemical, No.1/1, Chettiyar agaram Road, Vanagaram, Chennai-95

M/s.Gee Emm Aar Chemical, No.1/4, P.H.Road, Vanagaram, Chennai-95 is granted licence No.3/2016 in Form A under Tamilnadu Poisons (Regulation of Possession and Sale) Rule 2014 for possession and sale of following poisons at M/s.Gee Emm Aar Chemical, No.1/1, Chettiyar agaram Road, Vanagaram, Chennai-95

S. No.	Product Description
1	Acetic Acid (beyond 25% concentration by weight)
2	Acetic Anhydride
3	Sulphuric acid (beyond 5% concentration by weight)
4	Hydrochloci acid (beyond 5% concentration by weight)
5	Phosphoric acid

6	Hydrofluoric acid
7	Formic Acid (beyond 10% concentration by weight)
8	Hydrochloric acid (except substances containing less than 5% weight in weight of HCL acid)
9	Nitric Acid (except substances containing less than 5% weight in weight of Nitric acid)
10	Oxalic Acid
11	Potassium Hydroxide (except substances containing less than 2% weight in weight of Potassium Hydroxide)
12	Sodium Hydroxide (except substances containing less than 2% weight in weight of HCL acid)
13	Hydrogen peroxide (beyond 50% concentration by weight)
14	Formaldehyde (beyond 25% concentration by weight)
15	Sodium Hypochloride solution (beyond 5% concentration by weight)

The licence is granted subject to the provisions of the Poisons Act 1919 and Tamilnadu Poisons (Regulation of Possession and Sale) Rules 2014 and also subject to the conditions of the licence (Condition Enclosed).

The licence is valid for a period of five years from the date of issue.

[Handwritten Signature]
16/02/2017
DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR,
TIRUVALLUR.

To
M/s.Gee Emm Aar Chemical,
No.1/4, P.H.Road,
Vanagaram,
Chennai-95.

Copy to Commissioner of Police, Chennai.
Copy to Revenue Divisional Officer, Ambattur.
Copy to Tahsildar, Madhuravoyal.
Copy to SF.

CONDITIONS

1. Subject to the provisions of rules 7 and 9 of the Tamil Nadu Poisons (Regulation of Possession and Sale) Rules, 2014, a licence granted or renewed on any day shall remain in force for a period of five years.
2. A licence shall terminate on the death of licencee or if granted to a Firm or company on the winding up or transfer of the business of such firm or company.
3. The licencing authority may for any sufficient cause revoke or cancel any licence.
4. Every sale of a poison shall so far as possible be conducted by the licencee in person or where the licencee is a Firm or a Company through or under the supervision of an accredited representative of such firm or company.
5. A licencee shall not sell any poison to any person unless the latter is personally known to him or identified to this satisfaction by producing photo-identity card He shall not sell any poison to any person who appears to him to be under the age of eighteen year or to any person who does not appear to him to be in full possession of his faculties.
6. Every licencee shall maintain a register in Form C, prescribed in rule 15(1) of the said Rules, in which he shall enter all sales of poison other than those used by a chemist or druggist for dispensing or compounding in compliance with the prescription of a medical or veterinary practitioner.
7. Every licencee shall maintain a Stock Register in Form D as prescribed in rule 15(2) of the said Rules, and he shall enter in separate columns for each poisons, the quantity of each such poison sold daily and the daily balance stock of each poison and these entries shall be filled up every day of business.
8. The signature under column (8) of the Register in Form C shall be that of the licencee himself or when the licencee is a Firm or company that of an accredited representative of such Firm or company and shall be entered at the time of sale or dispatch of the poison to the purchaser. Such signature shall be held to imply that the signatory has satisfied himself that the requirements of rule 14 of the said Rules have been fulfilled.
9. All letters or written orders referred to in column (7) of the register in Form C shall be preserved in original by the licencee for a period of not less than two years from the date of sale of the poison.
10. Any Magistrate or any Officer of Drugs Control Department of or above the rank of Drugs Inspector or Police Officer of or above the rank of Sub Inspector or any medical officer of or above the rank of Assistant Medical Officer may at any time visit and inspect all poisons found there and the registers maintained under rule 15 of the said Rules.

11. All poisons kept for sale by any licensee under the said rules, except those kept by a chemist and druggist for the purpose of dispensing or compounding in compliance with the prescription of a medical or veterinary practitioner, shall be kept in a box, almirah, room or building, according to the quantity maintained which shall be secured by lock and key and in which no substance shall be placed other than poisons possessed in accordance with a licence granted under the said Rules and each poison shall be kept within such box, almirah, room or building in a separate closed receptacle of glass, plastic, metal or earthen-ware. Every such box, almirah, room or building and every such receptacle shall be marked with the word "POISON" in red letter in English and Tamil and in the case of receptacles containing separate poisons, with the name of such poisons.
12. When any poison is sold, it shall be securely packed in closed receptacle or packet, according to the quantity and every such receptacle or packet shall be labeled by the licensee with a label bearing the name of the poison in English and in Tamil and the number and date of the entry in the register of sales in Form C
13. The licence shall be held subject to the conditions mentioned above and to the provision of the said Act and rules made from time to time under the said Act.
14. If the licence intends to sell or possess for sale any poison for medicinal use he shall first obtain the licence as required under section 18 of the Drugs and Cosmetics Act 1940, (Central Act XXII of 1940).

Explanation : - "A poison for medicinal use" means a drug as defined in Section 3 of the Drugs and Cosmetics Act, 1940 (Central Act XXII of 1940).

S. Srinivasan
16/02/2017

DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR,
TIRUVALLUR.

S
16-2-2017

TIRUVALLUR DISTRICT MAGISTRATE AND DISTRICT COLLECTOR,
PROCEEDINGS R.Dis.No.11808/2014/M3 Dated. 16.02.2017.

APPENDIX

FORM A

[See Rule 3]

Licence for Possession and Sale of Poisons



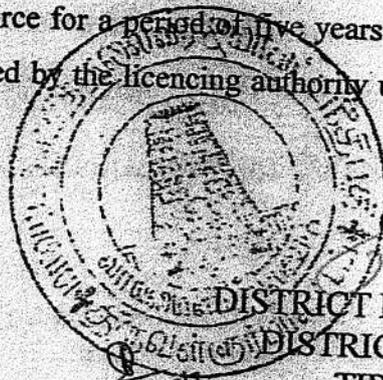
Licence No. : 3/2016
Name of Licencee : M/s.Gee Emm Aar Chemical,
No.1/4, P.H.Road,
Vanagaram, Chennai-95
Address of the shop : No.1/1, Chettiyar agaram Road,
Vanagaram, Chennai-95

M/s.Gee Emm Aar Chemical, No.1/1, Chettiyar agaram Road, Vanagaram, Chennai-95 in Tiruvallur District is hereby licenced to prossess for sale by retail and to sell by retail the following poison, namely:-

S. No.	Product Description
1	Acetic Acid (beyond 25% concentration by weight)
2	Acetic Anhydride
3	Sulphuric acid (beyond 5% concentration by weight)
4	Hydrochlaci acid (beyond 5% concentration by weight)
5	Phosphoric acid
6	Hydrofluoric acid
7	Formic Acid (beyond 10% concentration by weight)
8	Hydrochloric acid (except substances containing less than 5% weight in weight of HCL acid)
9	Nitric Acid (except substances containing less than 5% weight in weight of Nitric acid)
10	Oxalic Acid
11	Potassium Hydroxide (except substances containing less than 2% weight in weight of Potassium Hydroxide)
12	Sodium Hydroxide (except substances containing less than 2% weight in weight of HCL acid)
13	Hydrogen peroxide (beyond 50% concentration by weight)
14	Formaldehyde (beyond 25% concentration by weight)
15	Sodium Hypochloride solution (beyond 5% concentration by weight)

This licence is subject to the conditions specified below, the breach of any of which shall result in cancellation of the licence as well as imposition of penalties provided in Section 6 of the Poisons Act, 1919 (Central Act XII of 1919).

This licence will remain in force for a period of five years from the date of its grant unless previously cancelled or revoked by the licencing authority under rule 7 or terminated under rule 9 of the said Rules.



DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR,
TIRUVALLUR.

**சென்னை மாநகராட்சி,
உரிமம் பிரிவு(குலைமையிடம்)**

மாமன்ற தீர்மான எண்.344/08 மற்றும் 345/08, நாள்.30.7.2008ன்படி மற்றும் அரசிதழ் வெயியீடு எண்.2 VI (1) 28/2009, நாள். 14.1.2009, மன்ற தீர்மானம் எண்.153/2010, நாள்.29.4.2010, மன்ற தீர்மான எண். 544/2010, நாள். 30.12.2010 ன்படி சென்னை மாநகராட்சி எல்லைக்குட்பட்ட பகுதிகளில் இயங்கும் வணிக நிறுவனம்/தொழிற் கூடங்களுக்கு மாற்றியமைத்து நிர்ணயம் செய்துள்ள புதிய உரிமக் கட்டணம் பற்றிய விவரம் மற்றும் உரிமக் கட்டணம் வசூலிக்கத் தகுதியுடைய வணிக நிறுவனம்/தொழிற் கூடங்களின் கூடுதல் பட்டியல் உரிமக் கட்டணத்துடன் கூடிய விவரம் கீழே கொடுக்கப்பட்டுள்ளது.

**SCHEDULE-I
MICRO COTTAGE INDUSTRIES**

Sl.No.	Trade Name	Licence Fees
1.	Plastic works	Up to 1000 sq.ft.Rs.2000/- Above 1000 Sq.ft. Rs.5000/-
2.	Tailoring Machine	
3.	Laundry (By Power)	
4.	Printing on Polythene bags	
5.	Mfg. of Switches	
6.	Papers Products	
7.	Battery Charging	
8.	Water Pumps	
9.	Stone cutting	
10.	Automobile works	
11.	Spinning works	
12.	Oil Mill	
13.	Air Conditioning	
14.	Retreading Tyre	
15.	Drilling & Grinding	
16.	Saw Mill	
17.	Engraving Metal	
18.	Silver work or Refinery	
19.	Casting work	
20.	Aluminium works	
21.	Tinkering works	
22.	FCS Mill	
23.	Engineering works	
24.	Lathe work	
25.	Air compressor	
26.	Printing press	
27.	Electro plating	
28.	Grinding Chillies	
29.	Stainless Steel Polishing	
30.	Stainless Steel works	

31.	Dyeing works	
32.	Rice Cleaning	
33.	Cleaning Cotton	
34.	Fabrication & Art Work	
35.	Fridge Repair	
36	Photo Studio	
37	Furniture Storing and Selling	
38	Leather goods accessories	
39	Body building Centre (Gym)	
40	Mfg.of wirenetting	
41	Mfg. of Corrugated box	
42	Leather goods shop	
43	Plywood and Sunmica storing and selling	
44	Glass storing and selling	
45	Rexin storing & selling	
46	Shamiana and Vessel rent shop	
47	Vinyl Board shop	
48	Spray painting and Water Service	
49	Arc. Welding	
50	Wet Flour Grinding	
51	Mineral Water	
52	Textile Shop	
53	Jewellery	
54	Browsing Centre	
55	Two Wheeler Show Room	
56	Chappal Shop	
57	Mobile Shop (Sales & Service)	
58	Pawn Broker	
59	Hardware Shop	
60	Bicycle Sales & Spare parts sales	
61	Electronic Goods retail	
62	Ready made shop	
63	Domestic Vessels Sales (Stainless steel and Brass)	
64	Optical Shop	
65	Electrical Motors sales	
66	Automobile spare parts sales	
67	Sports goods sales	
68	Watch spare parts (Whole sales)	
69	TV/DVD player/Audio system sales	
70	Invitation card/Greeting card sales	
71	Medical Shop	
72	Powder Coating	

Upto 500 Sq.ft.Rs.500/-
From 501 Sq.ft. to 1000 sq.ft.
Rs.750/-
Above 1000 sq.ft. Rs.5000/-

73	Watches, Wall Clocks Sales & Service	
74	Country Medicine, Cosmetics and Herbal Products	
75	Wooden Design Sales	
76	Crockery Shop	
77	Umbrella Shop	
78	Electrical Shop	
79	Helmet Shop	
80	Plastic materials sales	
81	Interior decorating goods sales	
82	Petrol Bunk with Service station	Petrol Bunk – Rs. 6000/- Service station- Rs.3000/-

SCHEDULE-II**INDUSTRIES MANUFACTURING AND DEALING WITH COMMERCIAL ITEM**

	Trade	Licence Fee
1.	Chemical selling retail	Rs.5000/-
2.	Consumer gas storing & selling	
3.	Leather Storing & selling	
4.	Storing of Timber	
5.	Storing of Tobacco	
6.	Mfg. of Export garments(More than 10 Machines)	
7.	Mfg. of Cement Articles (using Motor)	
8.	Mfg. of Containers	
9.	Mfg.Clips	
10.	Mfg.of Leather goods	
11.	Mfg. of Bearings	
12.	Mfg.of Wooden Toys	
13.	Mfg. of Mosaic Tiles	
14.	Mfg. of PVC Pipes	
15.	Mfg. of Press components	
16.	Mfg. of Polythene bags & sheets	
17.	Mfg. of paints	
18.	Mfg. of Adhesive	
19.	Mfg. of Soap	
20.	Mfg. of Furniture	
21.	Mfg. of Cables	
22.	Mfg. of Radio parts	
23.	Mfg. of Thread	
24.	Mfg. of Printing Ink	
25.	Mfg. of Domestic appliances	
26.	Mfg. of Tarpaulin	
27.	Mfg. of Electrical Goods	
28.	Mfg. of Card board Box	
29.	Mfg. of Carbon	
30.	Mfg. of Surgical equipments	
31.	Mfg. of TV parts	
32.	Mfg. of Metal components	
33.	Mfg. of Cycle parts	
34.	Mfg. of Automobile parts	
35.	Mfg. of Pesticides	
36.	Marble Cutting	
37.	Three & Four Wheelers Sales	
38.	Tiles, Marbles and Granite Storing & Selling	
39.	Selling of Sand, Bricks, Blue Metal and Cement	
40.	Tyre Shop	

SCHEDULE-III**SHOP DEALING WITH COMMERCIAL PRODUCTS (SMALL SCALE)**

S.No.	Trade	Licence Fee
1.	Storing of Paints	Rs.500/-
2.	Storing of Beedies	
3.	Storing of Jaggery	
4.	Storing of Cigarette	
5.	Storing of Human Hair	
6.	Storing of of Lime	
7.	Storing of Cattle Feed	
8.	Mfg. of Perfumes	
9.	Mfg. of Wax Products	
10.	Mfg. of camphor	
11.	Mfg. of Agarbathi	
12.	Mfg. Packaging Products	
13.	Frying of Peas	
14.	Storing of Peas	
15.	Books, Note Books & Stationery Shop	
16.	Fancy Stores	
17.	Audio, Video C.D. Sales	
18.	Cotton Bed / Pillows Manufacturing & Sales	
19.	Plastics / Paper cups & Plate Sales	
20.	Stove Mfg. & Gas Stove	
21.	Sewing material sales	

SCHEDULE-IV**SHOP DEALING WITH FOOD ARTICLES**

S.No.	Trade	Licence Fee
1.	Coffee Roasting & Grinding	Upto 1000 sq.ft.Rs.500/- Above 1000Sq.ft.Rs.1500/-
2.	Mfg. of Appalam	
3.	Mfg. of Pickles	
4.	Husking by Machinery grain	
5.	Mfg. of Syrup	
6.	Mfg. Food Products	
7.	Mfg. of Popcorn & Chips	
8.	Aerated water	
9.	Storing of Dairy products	
10.	Storing of Wheat	
11.	Storing of Dry fish	
12.	Mfg. of Vermicelli	
13.	Coconut Shop	
14.	Fruit Stall	
15.	Packing of Food products storing & selling	
16.	Vegetable & Fruit Sales	

SCHEDULE-V**TRADES DEALING WITH FOOD AND DAILY ESSENTIALS**

Sl.No.	Trade	Licence fee
1.	Provision Store (with Edible Oil, Confectionery, Biscuit, Milk and Cool Drinks)	Upto 500 sq.ft. Rs.500/- From 501 sq.ft. to 1000 sq.ft. Rs.750/- Above 1000 sq.ft. Rs.3000/-
2.	S.M. Stall	
3.	Bakery	
4.	Tea Stall (With Article Made of Flour, Biscuit and Packet Meat) Chicken, Mutton, Beef and Fish Stalls (Sea Foods)	Upto 500 sq.ft. Rs.1000/- Above 500 sq.ft. Rs.2000/-
5.	Eating House/Fast Food/Canteen/ Tea & Tiffin/Restaurant/Military Hotel/Departmental Stores	Upto 1000 Sq.Ft. Rs.2500/- Above 1000 Sq.Ft. Rs.10,000/-

SCHEDULE – VI**GENERAL**

Sl.No.	Trade	Licence Fee
1.	Carpentry	Rs.500/-
2.	Guilt Shop	
3.	Wood Cutting	
4.	Lubricating Oil	
5.	Buffing works	
6.	Beating & Hammering	
7.	Cycle Stand	
8.	Aquarium	
9	Vulcanising Shop	
10	Paper mart	
11	Xerox shop & DTP Centre	
12	Sticker Shop	
13	Hair cutting saloon	Non A.C. Rs.200/- With A.C. Rs.500/-

CORPORATION OF CHENNAI

Licensing Division (Headquarters)

As per Council Resolution No.344/08 and 345/08, dated 30.07.2008 and Gazette Notification No.2 VI(I) 28/2009, dated 14.1.2009, Council Resolution NO.153/2010 dated 29.4.2010, and Resolution No. 544/2010, dated 30.12.2010 Agricultural details of new license fee fixed for business establishments/factories operating in areas and additional list of business establishments/factories eligible to charge license fee along with details of license fee are given below. SCHEDULE.

The details of the New/Modified license to be levied for commercial establishment/Trade enterprises, along with additional list of corporation establishment eligible for levy of license fee is given below, as per resolution of the corporation.



GOVERNMENT OF TAMILNADU
REGISTRATION DEPARTMENT

தமிழ்நாடு அரசு
பதிவுத்துறை

Certificate of Encumbrance on Property
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Chennai South Joint I	Date / நாள்: 25-Sep-2023
--------------------------------------	--------------------------

Document No.& Year/ஆவண எண் மற்றும் ஆண்டு: 7815/2010

Sr. No./வ. எண்	Document No.& Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/எழுதிக் கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக்கொடுத்தவர்/பெயர்(கள்)	Name of Claimant(s)/ எழுதி வாங்கியவர் பெயர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	7815/2010	08-Oct-2010 08-Oct-2010 19-Oct-2010	Conveyance Metro/UA	1. R. வினய் ஹிராவத் {முதல்வர்} 2. T G. ஸ்ரீதர் {முகவர்}	1. M/s. Fomra Housing & Infrastructure Pvt. Ltd.	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 1,50,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 1,50,00,000/-		PR Number/முந்தைய ஆவண எண்: 6918/2005, 1352/06, 1353/06, 1768/97, 1767/97, 3816/82, /		
Schedule 1 Details: Property Type/சொத்தின் வகைப்பாடு: House Site				Property Extent/சொத்தின் விஸ்தீர்ணம்: 34 Cents		
Village & Street/கிராமம் மற்றும் தெரு: Chettyaragaram, NOTKNOWN				Survey No./புல எண் : 1/2, 1/2A2B, 1/2A2C		
Block No./பிளாக் எண்: 1						
எல்லை விபரங்கள்: வடக்கில்- சின்னசாமி நாயகருக்கு சொந்தமான மனைகள், தெற்கில்- திருமதி.எ.ஜெ.சுஜாதா மற்றும் எ.ஹேமலதாவிற்கு சொந்தமான மனை ச நெ.1/2, கிழக்கில்- சகுந்தலாம்பாளுக்கு சொந்தமான மனை ச நெ.1/2, மேற்கில்- சின்னசாமி நாயகருக்கு சொந்தமான மனை				Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: இதன் மத்தியில் அயிட்டம் 1ன் விஸ் - 34 சென்ட்ஸ்.		
Schedule 2 Details:				Property Extent/சொத்தின் விஸ்தீர்ணம்: 25 Cents		

Property Type/சொத்தின் வகைப்பாடு: House Site	
Village & Street/கிராமம் மற்றும் தெரு: Chettyaragaram, NOTKNOWN	Survey No./புல எண் : 1/2, 1/2A2B, 1/2A2C
Block No./பிளாக் எண்: 1	
எல்லை விபரங்கள்: வடக்கில்- S.No.111ன் மனை, தெற்கில்- எஸ்.பாபுவிற்கு சொந்தமான மனை ச நெ.1/2, கிழக்கில்- குப்புசாமி நாயகருக்கு சொந்தமான மனை, மேற்கில்- சின்னசாமி நாயகருக்கு சொந்தமான மனை	Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: இதன் மத்தியில் அயிட்டம் 2ன் விஸ் - 25 சென்ட்ஸ் ஆக இரண்டும் சேர்த்து மொத்த விஸ் - 59 சென்ட்ஸ்.

Number of Entries/பதிவுகளின் எண்ணிக்கை: 1

Disclaimer: The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of informative in nature.

குறிப்புரை: சட்டம் மற்றும் விதிகளுக்குட்பட்டு மிகுந்த கவனத்துடன் சொத்து தொடர்பான மேற்கண்ட விவரங்கள் அளிக்கப்பட்டுள்ளது எனினும் இதில் ஏதேனும் தவறுகளோ விடல்களோ இருப்பின், அதற்கு இத்துறை பொறுப்பேற்க இயலாது. மேற்கண்ட விவரங்கள் தகவலுக்காக அளிக்கப்பட்டுள்ளன

ஏதேனும் சந்தேகங்கள்/குறைகள் இருப்பின் கீழ்க்கண்ட வழிமுறைகளில் தெரிவிக்கலாம் கட்டணமில்லா தொலைபேசி எண்	
கட்டணமில்லா தொலைபேசி எண்	1800 102 5174
மின்னஞ்சல் முகவரி	helpdesk@tnreginet.net

Thu Sep 28 2023 16:12:35 GMT+0530 (India Standard Time)

Skip to Navigation | Skip to Content | -A A+ |  தமிழ் வடிவம் (/cms/tamil/index_tamil.php)

TAMIL NADU REAL ESTATE REGULATORY AUTHORITY [TNRERA]
[TAMIL NADU AND ANDAMAN NICOBAR ISLANDS]



[Home \(/\)](#)
[ABOUT US](#)
[NOTIFICATIONS](#)
[REGISTRATION](#)
[COMPLAINTS](#)
[DOWNLOADS & LINKS](#)

[CONTACT US \(HTTPS://RERA.TN.GOV.IN/CM/CONTACT.PHP\)](https://rera.tn.gov.in/cms/contact.php)
[TNREAT](#)

Registered Projects (Building) - Tamil Nadu - 2018

Show Entries

[Excel](#) [PDF](#)

Search:

S.No.	Project Registration No.	Name and Address of the Promoter	Project Details and Address	Approval Details	Project Completion Date	Other Details	Current Status of the Project
332	TN/02/Building /0333/2018 dated 12/11/2018	1. M/s. FOMRA HOUSING & INFRASTRUCTURE PVT.LTD., 2. Thiru. Dilip Kumar Mehta – Partner, M/s. Sree Sankeshwara Foundations & Investments and Others, No.18, AA Block, 3rd Street, Anna Nagar, Chennai – 600040.	Project Name: “Fomra Hues” - Construction of Combined basement floor + combined stilt floor and Tower – 1 – 1st floor to 8th floor with 109 dwelling units, Tower – 2 – 1st floor to 13 floors with 120 dwelling units and 2 Guest suits, Community Hall, Departmental Store, Conference Halls, Creach at first floor, Total 229 units with 2 Guest suits and Amenity Block, Tower – 3 – Ground Floor + 3 Floors with Party Hall, Gym and Yoga and Meditation at S.No.1/2A1, 2A2A, 2A2B, 2A2C of Chettiar Agaram Village, Ambattur Taluk, Tiruvallur District.	Approved by CMDA, Planning Permission No.C/PP /MSB/03 Ato L/2016 in letter No.C3(N)/16411/2013 dated 21.01.2016 and the Greater Chennai Corporation Building Permission letter No.CEBA/WDCN 11 /042/2018, dated 21.05.2018	31.12.2021 - Extension given upto 31.12.2022	<p>Promoter & Project Details (https://rera.tn.gov.in/cms/Other_Details/Building/Form_A/2018/333-2018.pdf)</p> <p>Approval Details (https://rera.tn.gov.in/cms/Other_Details/Building/Approval_Details/2018/333-2018.pdf)</p> <p>Carpet Area (https://rera.tn.gov.in/cms/Other_Details/Building/Carpet_Area/2018/333-2018.pdf)</p>	Completed (https://rera.tn.gov.in/cms/Current_Status_Project/Building/2018/333-2018.pdf)

Showing 1 to 1 of 1 Entries (filtered from 371 total Entries)

[Previous](#)

[Next](#)

Last Updated on 21.09.2023

Bribery is against the Law

(https://rera.tn.gov.in/cms/no_bribe.php)

SITEMAP (<https://rera.tn.gov.in/cms/sitemap.php>) | HELP (<https://rera.tn.gov.in/cms/help.php>) | FAQ'S (<https://rera.tn.gov.in/homePageFiles/RERA-FAQs.pdf>) | CC

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE SITTING AT
CHENNAI**

APPLICATION No. 32 OF 2022

BETWEEN

M/s. FOMRA HOUSING AND INFRASTRUCTURE
PVT LTD. Rep by its Managing Director Mr.
Sharad Fomra,

And

1.The Chairman, Tamil Nadu Pollution Control
Board, Guindy, Chennai
And 2 others

**TYPED SET FILED BY THE 3RD
RESPONDENT**

M/s S. Namasivayam,Er.No.990/99
S. Rajkumar,Er.No.166/04
R. Balambigai Gowri,Er.No.1130/00
A.Muthusubramaniam, Er.No.416/11
T. Saminathan,Er.No.2971/11
Diveyadharsini Er.No.2766/18
E. Allwin, Er. 5527/21
COUNSEL FOR THE 3rd RESPONDENT
9840776464